

(d) with a view to contain the deficit in the oil pool account, the Government have taken a number of measures such as moving product prices towards import parity and gradual phasing out of subsidy on petroleum products.

Disinvestment of some OIL PSUs

85. SHRI ANANTRAY DEVSHANKER DAVE:

SHRI PRAFUL PATEL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government have taken a decision to go ahead with disinvestment of some oil public sector units;

(b) if so, the details thereof;

(c) whether it is also a fact that his Ministry has opposed the decision of Government in this regard; and

(d) if so, the details thereof and whether his Ministry was not consulted prior to this decision?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI E. PONNUSWAMY): (a) to (d) Government has decided to disinvest upto 10% of equity in Indian Oil Corporation (OIC) during the current financial year after the restructuring of stand-alone refining companies is completed. The decision has been taken in consultation with Ministry of Petroleum and Natural Gas.

Payment by ONGC to Andhra Government

86. DR. DASARI NARAYANA RAO:

DR. Y. LAKSHMI PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Commission is to pay Andhra Pradesh Government for construction of Bridge on Vishist river between Yanum and Yedhurulanka; and

(b) by when the amount is likely to be released?